

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s).
2249-2251/2017

HOME DEPARTMENT OFFICER IN CHARGE

Petitioner(s)

VERSUS

SHOEB & ORS.

Respondent(s)

Date : 21-02-2018 These petitions were called on for hearing today.

For Petitioner(s) Mr.Aishwarya Pathak,Adv.
 Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr.Imtiaz Ahmed,Adv.
 M/S. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) No.2249/2017

The sole respondent shall be at liberty to file the counter affidavit within a period of four weeks.

SLP(Crl.) No.2250/2017

As per tracking report, notice sent to the sole respondent has been received back undelivered. Hence, Id.counsel for the petitioner shall file the fresh particulars of the said respondent within a period of four weeks and he shall also take fresh steps for the service of notice to him within the same period.

SLP(Crl.) No.2251/2017

Await the return of service of notice already issued to the sole respondent.

List the matter again on 13.04.2018.

SANJAY PARIHAR
Registrar